

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.8730 & 8731/Del/2019
Assessment Years : 2014-15 & 2015-16**

Hisar Real Estate(P) Ltd. Flat No. 414, FF, Pocket GH 2, Sector-28, Rohini, New Delhi. PAN AABCH6949K	Vs.	ITO Ward 11(3) New Delhi.
--	------------	--

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Sh. M. Barnwal, Sr. DR

Date of hearing : **30.07.2021**
Date of pronouncement : **30.07.2021**

ORDER

PER G.S. PANNU, V.P.

These appeals by the assessee for the assessment years 2014-15 & 2015-16 are directed against the order of learned CIT(A)-22, New Delhi dated 31.07.2019.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 15.07.2021, received by email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30.07.2021.

Sd/-

(AMIT SHUKLA)

JUDICIAL MEMBER

Dated: 30.07.2021

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)

VICE PRESIDENT

By Order

Assistant Registrar,

ITAT, Delhi